

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 957 of 1999.

*Dated this Friday, the 29th day of September, 2000.*

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

Hon'ble Shri S. L. Jain, Member (J).

Chaukander M. Singh,  
Chemical Assistant Grade-II,  
Central Revenue Control Laboratory,  
Under the Commissioner of Customs,  
Customs House, Ballard Estate,  
Mumbai - 400 038.

... *Applicant.*

(By Advocate Shri P.A. Prabhakaran)

**VERSUS**

1. Chief Chemist Director,  
Central Revenue Control Laboratory,  
Hillside Road, Pusa,  
New Delhi - 110 012.  
Representing The Union of India also.

2. The Commissioner of Customs,  
Customs House, Ballard Estate,  
Mumbai - 400 038.

3. The Deputy Chief Chemist,  
Customs House Laboratory,  
Customs House, Ballard Estate,  
Mumbai - 400 038.

... *Respondents.*

(By Advocate Shri V.D. Vadhavkar for  
Shri M. I. Sethna).

OPEN COURT ORDER

PER : Shri B. N. Bahadur, Member (A).

Learned Counsel Shri P.A. Prabhakaran, for the Applicant,  
and Shri V.D. Vadhavkar for Shri M. I. Sethna for the Respondents  
are present and heard. Since the issues involved are of limited  
nature, the case is taken up for disposal and disposed of at the  
admission stage.



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2. As pointed out by way of relevant information by the Learned Counsel, Shri V. D. Vadhavkar, Counsel for Respondents, the plea of insanity has been taken in the criminal case that is pending against the Applicant.

3. Shri P.A. Prabhakaran, the Learned Counsel for the applicant presses only the relief sought at para 8(c) of his application. Para 8(c) reads as under :

"To Direct the Respondents that the Applicant be granted increase in this subsistence allowance by 50% of what had been initially granted on the expiry of the first three months of suspension."

Shri P.A. Prabhakaran points out that the subsistence allowance has been increased but not from the date sought by the applicant. This is the grievance that could first be looked into by the Respondents, who will have all facts in this regard with them.

4. The O.A. is, therefore, disposed of with the direction that Respondents will treat this O.A. as an application for the limited grievance of para 8 (c) and take a decision in this regard on merits and in accordance with rules, if not already taken. They shall communicate their decision, with reasons, to the applicant within a period of four months from today. The O.A. is disposed of accordingly. No order as to costs.

S. L. Jain  
(S. L. JAIN)  
MEMBER (J).

B. N. Bahadur  
(B. N. BAHADUR)  
MEMBER (A).

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*S.L.Jain*  
(S. L. JAIN)  
MEMBER (J).

*B.N.Bahadur*  
(B.N. BAHADUR)  
MEMBER (A).